

PART D—INFORMATION TO BE SUPPLIED TO THE POLICE
IN REGARD TO CRIMINAL STATISTICS

1. The Judges are pleased to direct, in accordance with the letter No. 277 (Home-Police), dated the 24th October, 1905, from the Secretary to Government, Punjab, that certain statements giving criminal statistics shall be supplied by each District Magistrate to the District Superintendent of Police in his district, as soon after the 1st January in each year as possible. The forms of these statements will be found in Volume VI-B, Part B-V.

Statements to be supplied to Police.

2. It should be noted that the only columns of State A, Parts I and II, which Magistrates are required to fill up, are columns 1, 2, 3, 15 and 16 of Part I, and columns 1, 2, 3, 13, 14 and 15 of Part II. But Magistrates are required to fill up the whole of Statement B, Parts I and II, and the whole of Statement C, which only refers to property stolen and recovered in cases taken up direct by Magistrates.

Columns to be filled in by Magistrates.

3. Columns 15 and 16 of Statement A, Part I, should show all cognizable offences taken up direct by Magistrates otherwise than on a Police report. Columns 13, 14 and 15 of Statement A, Part II, should show all persons concerned in cases taken up direct by Magistrates, otherwise than on a Police report.

Directions as to certain columns.

4. It should be noted that the order to be shown in these returns as the result of a trial is the final order in the case, and therefore the order in force at the close of the year should be shown. If the order of the Lower Courts has been reversed or modified within the year, it is the order of the Appellate or Revisional Court which must appear in the statement.

Final order to be entered.